

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:126  
ANSWERED ON:27.02.2007  
ILLEGAL MINING  
Jindal Shri Naveen

**Will the Minister of MINES be pleased to state:**

- (a) whether the Supreme Court had imposed a ban on illegal mining in Aravalli hills covering five kms. region bordering the national capital;
- (b) if so, the details thereof;
- (c) whether Government's attention has been drawn to illegal mining in the Aravalli hills, particularly in Haryana, despite the Supreme Court ban; and
- (d) if so, the steps being taken to stop such illegal mining?

**Answer**

THE MINISTER OF THE STATE IN THE MINISTRY OF MINES (SHRI SIS RAM OLA)

(a) & (b) As per available information, the Supreme Court of India vide its interim order dated 6.5.2002 has banned mining activities within a distance of 5 kms. of Delhi-Haryana boundary in Faridabad & Gurgaon districts of Haryana. Supreme Court has banned mining activities in Aravalli Hills vide its judgement dated 12.11.2002.

(c) & (d) Some instances of illegal mining have been reported. State Government of Haryana has informed that a strict vigil is being kept on the areas falling under Aravalli hills to stop illegal mining. The State Government of Haryana has framed `Haryana Minerals (Prevention of illegal mining, transportation and storage) Rules, 2006` under Section 23C of Mines & Minerals (Development & Regulation) Action, 1957 and constituted Task Force both at State & District level for prevention of illegal mining activities.